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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO.2199/2000

New Delhi this the 23rd day of October, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI M. P. SINGH, MEMBER (A)

Smt. Gulshan Rani,
R/O A-18 Derawal Nagar,
New Delhi-110009.

... Applicant

(By Shri A.K.Bhardwaj, Advocate)

-versus-

1. Employees Provident Fund Organisation
through the Central Provident Fund Commr.,
Bhavishya Nidhi Bhawan,
14, Bhikaji Cama Place,
New Delhi-110066.
 2. Regional Provident Fund Commissioner,
Employees Provident Fund Organisation
(Regional Office, Delhi),
8th-9th Floor, Mayur Bhawan,
Connaught Circus,
New Delhi-110001.
 3. Asstt. Provident Fund Commissioner (Admn.),
Employees Provident Fund Organisation
(Regional Office, Delhi),
8th-9th Floor, Mayur Bhawan,
Connaught Circus,
New Delhi-110001.
- ... Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

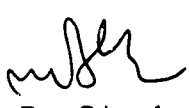
Applicant had been appointed as Assistant Administrative Officer/Enforcement Officer w.e.f. 1995. Her appointment was on probation for a period of two years. Applicant was required to pass a descriptive examination before she could be confirmed to the said post. Aforesaid examinations were held on three different occasions, namely, July, 1997, September, 1997 and 20.5.1999. As far as the applicant is concerned, she has either failed to appear or has failed to pass the said examination. It is true that as far as the third examination is

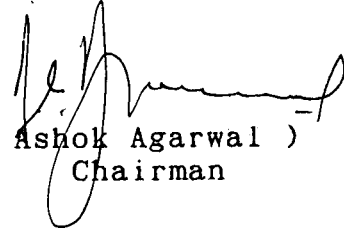
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concerned, applicant at that time was on maternity leave she having given birth to a child on 13.5.1999. The fact, however, remains that despite three opportunities applicant has failed to clear the said examination. Applicant, in the circumstances, has been reverted to her substantive post of UDC w.e.f. 2.9.1999.

2. In our view, no directions as claimed can be issued to hold a separate examination for the applicant. She will have to take her chance when the next examination is held.

3. In the circumstances, we find that no reliefs are called for in the present OA, which accordingly is summarily dismissed.


(M. P. Singh)
Member (A)


(Ashok Agarwal)
Chairman

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